

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 319

IA-3222/2024

In

IB-437(ND)/2022

IN THE MATTER OF:

M/s. Paisalo Digitasl Ltd.

.....APPLICANT/PETITIONER

Vs

M/s. Sahni Aquatech Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Mr. Mohak Sharma, Advocate.

For the Respondent : Mr. Mrinal Harsh Wardhan, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-3222/2024:-

Mr. Mohak Sharma, Learned Counsel appearing for the IRP has stated that in compliance with the order dated 02.07.2024, he has served the Financial Creditor by all modes and filed proof and affidavit of service on 10.07.2024.

No one has appeared on behalf of the Financial Creditor.

This application has been filed by the IRP seeking withdrawal of IB-437(ND)/2022 under Section 12A of the Code, on the ground that the parties have settled the dispute in terms of the Memorandum of Understanding (MoU) dated 13.06.2024 executed amongst M/s. Paisalo Digital Limited & M/s. Solitarian Buildspace Pvt. Ltd. & M/s. SSG Infratech Private Limited.

Having regard to the fact that the parties have settled the dispute vide Memorandum Agreement dated 13.06.2024, we allow the prayer made in this application and permit the Applicant to withdraw the IB-437/ND/2022.

IA-3222/2024 **disposed of**. IB-437/ND/2022 **dismissed** as withdrawn.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**